IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

T.C.P. No. 313/I&BP/2017

Under section 9 of the IBC, 2016

In the matter of Hashmukh Ravaria 111/113, Doctor House, Bora Bazar Street, Bora Bazar Precinct, Ballard Estate, Mumbai – 400 001.Applicant

v/s.

Power Point Cartridges Pvt. Ltd. 401, Madhu Industrial Park Mogra Lane, Off: Nagardas Road Andheri (E), Mumbai – 400 069Respondent

Order delivered on: 25.07.2017

Coram: Hon'ble Mr. M.K. Shrawat, Member (Judicial) Hon'ble Mr. Ravikumar Duraisamy, Member (Technical)

For the Petitioner : Adv. Suryavanshi For the Respondent : None.

ORDER

- 1. Learned Representative from the side of the Petitioner is present.
- Considering the smallness of the debt i.e. Rs. 2,09,260/- (principle + interest), the Petitioner is seeking permission to withdraw the Petition as duly noted in the withdrawal memo.
- Permission is granted.
- 4. This Petition is therefore, '**disposed of**' as withdrawn, to be consigned to Records.

Sd/-**Ravikumar Duraisamy** Member (Technical)

Dated : 25.07.2017.

Sd/ M.K. Shrawat Member (Judicial)